IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

FRIDAY, THE FOURTEENTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 4215 OF 2025

Between:

Union Bank of India (Corporation Bank of India), Merged into the UBI, Rep. by its Authorized Officer, Stressed Assets Management Branch, Road No.36, Jubilee Hills, Hyderabad.

...PETITIONER/RESPONDENT IN SA

AND

1. The Debts Recovery Tribunal No.1, 3rd Floor, Triveni Complex, Abids, Hyderabad backside of Tajmahal Hotel, Abids, Hyderabad, Rep. by its Presiding Officer/Registrar.

2. Mumalaneni Haritha, W/o. Sundara Rajulu Sathish Kumar, Aged about 47 years, Occ. Software Engineer, R/o. H.No.2-2-647/6/6, Bagh Amberpet, Saibaba Colony, Hyderabad.

3. Vaishnavi Sathish, D/o. S. Sathish Kumar, Aged about 21 years, Occ. Student, R/o. H.No.2-2-647/6/6, Bagh Amberpet, Saibaba Colony, Hyderabad.

4. Vaibhavi Sathish, D/o. S. Sathish Kumar, Aged about 17 years, Occ. Student, R/o. H.No.2-2-647/6/6, Bagh Amberpet, Saibaba Colony, Hyderabad.

5. Ratan Pillay, S/o. C. Pillay, Aged about 48 years, Occ. Business, R/o. 8-2-686-7/7/c, Road No.12, Banjara Hills, Hyderabad.

6. Neha Pillay, W/o. Ratan Pillay, Aged about 40 years, Occ. Business, R/o. 8-2-686-7/7/c, Road No.12, Banjara Hilts, Hyderabad.

7. Sundar Raju Satish Kumar, S/o. Late Sundar Rajulu Parthasaradhi, Aged about 48 years, Occ. Business, presently Residing at Plot No.586, 1st Floor, besides Isimbi Hotel, Kigali, Rwanda, East Africa.

   (Note: Respondents Nos.2 to 7 are formal parties to this WP, no relief claimed against them)

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or Direction more particularly one in the nature of Writ of Mandamus directing the 1st Respondent to decide/dispose of the Petitioner's IA Nos.143 of 2023 (Vacate Stay Petition) in IA No.14 of 2023 (Interim Stay IA) in Securitization Application / Appeal No.2 of 2023 on the file of the Court of the 1st Respondent Tribunal and consequential IA No. 1548 of 2024 in the said above SA as expeditiously as possible preferably within 4 weeks.

Counsel for the Petitioner: SRI MUJIB KUMAR SADASIVUNI

Counsel for the Respondents: - - - -

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION No.4215 of 2025

ORDER*(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri Mujib Kumar Sadasivuni, learned counsel for the petitioner.

2. Learned counsel for the petitioner submits that respondent Nos.2 to 4 filed S.A.No.2 of 2023 which is pending consideration before the Debt Recovery Tribunal-I at Hyderabad (hereinafter referred to as, "Tribunal"). The Tribunal granted *ex parte* interim order in favour of the applicants therein on 17.01.2023. Aggrieved, the present petitioner filed an application for vacation of stay on 25.01.2023 which is still pending consideration.

3. The singular prayer advanced by learned counsel for the petitioner is to direct the Tribunal to decide the aforesaid application for vacation of stay.

4. The petitioner has not chosen to file the order sheets/docket sheets to show whether, at any point of time, the petitioner has pressed its pending I.A. for vacation of stay before the Tribunal.

5. Considering the aforesaid, we deem it proper to dispose of this petition by permitting the petitioner to press the pending I.A. for vacating the stay before the Tribunal. We have no doubt if such a prayer is made by the petitioner, the Tribunal will consider and decide the said vacate stay application in accordance with law expeditiously.

6. With aforesaid observation and without expressing any opinion on the merits of the case, the Writ Petition is **disposed of**. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-S. MALLIKARJUNA RAO
ASSISTANT REGISTRAR

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SECTION OFFICER

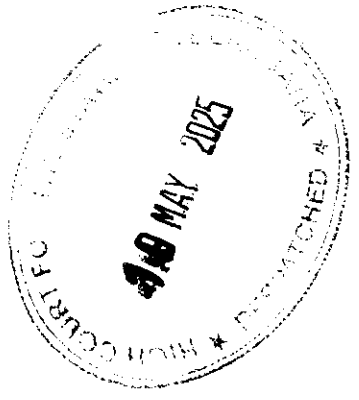
To,

1. The Presiding Officer/Registrar, The Debts Recovery Tribunal No.1, 3rd Floor, Triveni Complex, Abids, Hyderabad backside of Tajmahal Hotel, Abids, Hyderabad.
2. One CC to SRI MUJIB KUMAR SADASIVUNI, Advocate [OPUC]
3. Two CD Copies

BN
GJP

HIGH COURT

DATED:14/02/2025



ORDER

WP.No.4215 of 2025

DISPOSING OF THE WRIT PETITION
WITHOUT COSTS

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S.B
25/14/25